O.I.H.

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 3570

TO BE ANSWERED ON APRIL 04, 2022

ALLOTMENT OF PLOTS BY DDA FOR CNG PUMPS

NO. 3570. CH. SUKHRAM SINGH YADAV:
SHRI RAM NATH THAKUR:
SHRI VISHAMBHAR PRASAD NISHAD:
SMT. CHHAYA VERMA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that the DDA has allotted plots for six sites to set up CNG pumps and electronic AVM charging points during the last three years;

(b) whether pollution in Delhi has increased instead of decreasing due to such slow pace; and

(c) whether, in view of the increasing level of pollution from vehicles in Delhi, Government would consider, under a single window, to facilitate allocation of land from DDA to the people desirous of setting up CNG pumps and electronic AVM charging points so that sufficient number of them can be built in Delhi?

ANSWER

THE MINISTER OF STATE IN THE

MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) Yes Sir. Direct allotment of six (6) Delhi Development Authority (DDA) sites and No Objection Certificate (NOC) for twenty eight (28) privately owned land sites were issued by DDA for setting up Compressed Natural Gas (CNG) stations during last three (3) years.

(b) Ministry of Environment, Forest and Climate Change has informed that no specific records with regard to air pollution data based on fuel specifics such as CNG is maintained;

(c) As far as allotment or NOC by DDA is concerned, there exists a single window system with commercial lands branch of DDA. Applicant needs to submit application/other documents to the above branch for clearance/NOC. The process is simple, transparent and online. No provision for allotment of land exists in Master Plan for Delhi-2021 (MPD-2021) for setting up Electric Vehicle (EV) charging stations.

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